

**CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.**

OA No.257/2014

This the 25<sup>th</sup> day of June, 2021.

**Coram : Hon'ble Shri Jayesh V.Bhairavia, Member (J)  
Hon'ble Dr. A.K.Dubey, Member (A)**

1. Shri Jivanbhai Ranabhai Makwana  
Sub Postmaster  
Chital Sub Post-office- 365620  
Residing at Jaswantgadh,  
Chital-365620  
Dist. Amreli ....Applicant

(By Advocate : Mr. A D Vankar)

## Versus

1. The Union of India & others  
NOTICE TO BE SERVED THROUGH  
Secretary to the Govt. of India  
Ministry of Communication & I.T.  
Department of Posts,  
Dak Bhavan, Sansad Marg,  
New Delhi-110001.
2. Chief Postmaster General,  
Gujarat Circle,  
Ahmedabad.
3. Postmaster Genral,  
Rajkot Region,  
Rajkot-360001.
4. Supdt. Of Post Offices,  
Amreli Division,  
Amreli-365601.

(By Advocate: Ms. R R Patel)

**O R D E R (ORAL)**

**Per : Hon'ble Shri J.V. Bhairavia, Member (J)**

In the present OA applicant has challenged the validity and legality of charge memorandum issued against him. During the pendency of it, departmental inquiry has been concluded. Therefore, counsel for the applicant submits that this OA has become infructuous.

2. On behalf of the respondent, standing counsel Ms. R R Patel is present.
3. Considering the submission of the applicant, nothing remains to adjudicate in this OA as such.
4. OA is dismissed as it has become infructuous.

**(A.K.Dubey)  
Member (A)**

**(J.V.Bhairavia)  
Member (J)**

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